CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 573/MP/2026

Subject	:	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreement dated 15.07.2020 executed between M/s Apraava Energy Pvt. Ltd. (formerly known as M/s CLP India Pvt. Ltd) and Solar Energy Corporation of India Limited in the context of 250.71 MW wind power project (Project); and the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to: (i) the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with the various associated Minutes of Meeting(s); and (ii) the issuance of subsequent communications by relevant Indian Governmental Instrumentalities after the Cut-off date on account of the Emergency Landing Facility (ELF) being constructed by the Indian Air Force near the Project site requiring mandatory relocation of three Wind Turbine Generators (WTGs) locations of the Project to alternate locations and the consequential additional expenditure incurred in relation thereto.
Petitioner	:	Apraava Energy Private Limited (AEPL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aniket Prasoon, Advocate, AEPL Shri Aman Sheikh, Advocate, AEPL Shri Adarsh Bhardwaj, Advocate, AEPL Ms. Priyanshi Singh, Advocate, AEPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking Change in Law reliefs with respect to (i) the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with the various associated Minutes of Meeting(s); and (ii) the issuance of subsequent communications by relevant Indian Governmental Instrumentalities after the Cut-off date on account of the Emergency Landing Facility (ELF) being constructed by the Indian Air Force near the Project site requiring mandatory relocation of three Wind Turbine Generators (WTGs) locations

of the Project to alternate locations and the consequential additional expenditure incurred in relation thereto.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, if any, within five weeks.

3. The Petitioner is directed to submit, on an affidavit, the following information, within four weeks:

(a) How does the “Report of the Working group” constitute a Change in Law?

(b) Technical Parameters and design temperature pertaining to reactive power requirements of PV Modules and Inverters as per the conditions of respective Request for Selection (“RfS”)/ bidding documents/ PPAs.

(c) When was the Petitioner directed to comply with the norms mandated in the Working Group Report, 2022?

(d) Whether the Petitioner has given any undertaking to the RLDC for compliance with the provisions under CEA Regulations? If so, a copy of same may be furnished.

(e) Requirement for providing the reactive power support by solar generating stations as per International standards, along with the name of the standard and a copy of the relevant extract.

(f) Indicate the provisions under the respective RfS/ bidding documents/ PPAs with regard to compliance with the CEA Technical standards for connectivity to the grid?

(g) Details of the additional equipment installed for meeting the new requirements as per the Working Group Report 2022, which is being claimed by the Petitioners as a change in Law, as per the table below:

Sl. No.	Plant Capacity (in MW)	Bid cut-off date	SCOD	Date of FTC approval by Grid-India	COD	The equipment installed / planned be installed prior to the issuance of the working group report	Additional equipments installed/ proposed to be installed after the effectiveness of the working group report for which the change in law claim is raised

(h) Delivery point specified under PPA and the break-up of Change in Law claim (equipment-wise) as per the table below:

Sl. No.	Change in Law event	Delivery Point as per PPA	Date of Occurrence of a Change in law event	Date of issuance of the Change in Law notice to the respective beneficiaries	Additional equipment installed due to the Change in Law event	Expenditure incurred (in INR)

4. The Respondent, WRLDC is directed to submit the following information, in regard to the Petitioners' project, on an affidavit, within four weeks:

Project Details	Installed Capacity (in MW)			
	COD			
Project Particulars		Compliance status before issuance of Working Group Report	Changes, if any, after issuance of Working Group Report for compliance	Corresponding CEA Regulation
Temperature for compliance of Dynamic Reactive Power capability (in °C)				
Reactive Power Compensation device (in MVAr)	Dynamic			
	Static			
Date of submission of Reactive Power compliance report				
Status of Compliance of Reactive Power Capability. *				

5. The Petition will be listed for hearing on **11.2.2027**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)